NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.47/(MAH)/2014

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.09.2017

NAME OF THE PARTIES: Shri Jagdish Deore

V/s.

M/s. Meliorate Clinical Research Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1 Adv. Umash Rawar Adv for & 2 to 3

2 Adv. Akshey Petten Adv. for Petitionn Vellen

ORDER C.P. No. 47/397-398/CLB/MB/MAH/2014

- The Learned Counsel of both the sides are present.
- 2. The matter was listed for "Hearing", discussed with the Learned Representatives of both the sides and thereafter by consent a solution has come up that the Petitioner can be reinstated as a Director and to be invited to attend the Meetings of the Board of Directors as and when called henceforth.
- 3. To ascertain the allegations, if any, of Mis-management of funds an Auditor is required to be appointed to audit the accounts of the Company from the date of incorporation till 31st March, 2015. For the financial year ending in 2015-2016 unaudited accounts are also to be examined by this Auditor.

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- 4. He shall submit the findings and his observations within one and half months time i.e. on or before 17th November 2017. He shall also assess the Market Value of the Shares of the Company and give a Report about the Valuation of the Shares.
- The Auditor's fees shall be borne equally by Petitioner and the Respondent Nos.
 and 3. Thereafter the matter is listed for "Hearing" on 23.11.2017.

Sd/-

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 21.09.2017

M.K. Shrawat Member (Judicial)